

**GOVERNMENT OF INDIA  
POWER  
LOK SABHA**

UNSTARRED QUESTION NO:3425

ANSWERED ON:16.04.2010

REDUCTION IN SUPPLY OF POWER

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**Will the Minister of POWER be pleased to state:**

- (a) whether the States where power distribution is in the hands of private distribution companies after the implementation of Electricity Act, 2003 are facing power crisis;
- (b) if so, the details thereof and the reasons for power shortage in such States in the country including Delhi;
- (c) whether the power distribution companies have cut down the supply of power in States for more than eight hours;
- (d) if so, the details thereof;
- (e) whether the Government has found any power distribution company guilty of the same;
- (f) if so, whether the Government proposes to cancel the licenses of these companies to check this problem; and
- (g) if so, the details thereof?

**Answer**

MINISTER OF THE STATE IN THE MINISTRY OF POWER (SHRI BHARATSINH SOLANKI)

(a) & (b): Distribution of power in only two States of India namely Delhi and Orissa is fully under Private Distribution Companies. During 2009-10, as compared to All India peak shortage of 13.3%, the peak shortage in Delhi and Orissa were 2.1% and 7.1% respectively. Further, during the same period, against All India energy shortage of 10.1%, Delhi and Orissa had energy shortage of 0.8% and 0.9% respectively. It may be seen that the power supply position in these two States is much better as compared to All India power supply position.

(c) & (d): There were no notified power cuts reported in the States of Delhi and Orissa during the above period.

(e) to (g): In accordance with the provisions of Electricity Act, 2003, power to grant, amend and revoke license to Distribution Companies rests with the concerned State Electricity Regulatory Commission (SERC). The performance of the Distribution Companies is also monitored by concerned SERCs.